

and its resources; the Second Committee deals with the questions relating to the other law of the sea questions, including territorial waters, straits, economic zone, continental shelf maritime boundary, islands, archipelagoes, landlocked states etc. The Third Committee deals with the questions relating to marine pollution, scientific research and transfer of technology. Some questions, including the settlement of disputes, are discussed in the plenary session of the Conference.

India has participated in all sessions of the Conference and in all its major work, since December, 1973.

(c) The Indian Delegation to the Law of the Sea Conference is headed by the Law Minister and includes representatives from the Ministries of External Affairs, Defence, Food & Agriculture (Department of Fisheries), Petroleum and Steel and Mines (Department of Mines). Sometimes, a Professor of International Law has also been included in the Delegation. The subjects discussed have been indicated in answer to (b) above.

(d) The Conference has so far reached consensus on several issues, including a 12-mile territorial sea, a 24-mile contiguous zone, and a 200-mile exclusive economic zone. There has also been broad agreement on the definition of the continental shelf which extends to the outer edge of the continental margin or to a distance of 200 miles where the margin falls short of that distance, on the nature of sovereign rights and exclusive jurisdiction which a coastal State enjoys within its exclusive economic zone and the continental shelf, and on the rights and duties of other States in these areas. Broad agreement has also been reached on the questions relating to marine pollution and scientific research.

These agreements were embodied in the Single Negotiating Text which was issued at the end of its Third 2856 LS..7

Session held in Geneva in 1975, and in Revised Single Negotiating Text which was issued at the end of its Fourth Session held in New York in May, 1976. On July 17, 1977 the President of the Conference, jointly with the Chairmen of the three main Committees, has prepared an Informal Composite Negotiating Text, which contains most of the agreed points referred to above. Some provisions, particularly those relating to the international seabed area and its resources, will be further negotiated at the next session of the Conference.

#### **Foot Bridge linking Ranip Village with Sabarmati Station**

2800. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the thousands of residents of Ahmedabad and suburbs have been asking and representing for the early construction of a railway foot bridge linking the Ranip Village with the Sabarmati Railway Station on Western Railway;

(b) if so, Government's response thereto; and

(c) reasons for not taking up the said work on an urgent basis?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Representations have been received for extension of the existing foot over-bridge at Sabarmati Metre Gauge Station to cross the tracks in the yard to Ranip side.

(b) and (c). Cost of new foot over-bridges or extension of existing foot over-bridges to enable the public to cross the tracks is required to be borne by the State Govt./local authority, as per extant rules. They will therefore have to decide whether a new foot over-bridge or extension of the existing foot over-bridge is necessary. The State Govt. have already

been approached by the Railway in this regard and their reaction and acceptance to bear the cost are awaited.

The work can be taken up by the Railway after the State Govt. agrees to bear the cost.

#### New Connections of Consumer Gas

2801. SHRI AHMED M. PATEL: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of cases regarding connection of Consumer Gas registered during the year 1976-77, State-wise;

(b) the total number of connections given, State-wise; and

(c) the total number of cases pending as on 31st October, 1977 for having new connection in each State?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha.

#### Details of licences possessed by I.D.P.L.

2802. SHRI MOTIGHAI R. CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) details of the number, date, capacity, items etc. of industrial licences, letters of intents possessed by I.D.P.L. and how many of their applications are pending before Planning Commission and Licensing Committee for approval;

(b) in how many cases the production has been commenced and details of the same during the last three years; and

(c) in how many cases IDPL have not obtained industrial licences or violated Drug Price Control Order

during the last three years; and if so, steps Government have taken to prevent violation of Acts and rules passed by Parliament?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). Statement I showing the details of Industrial Licences and Letters of Intent granted to IDPL for various drug items, Statement II showing the details of proposals of IDPL pending with Government and Statement III showing the production of bulk drugs by M/s. IDPL during the last three years are laid on the Table of the House. [Placed in Library. See No. LT-1273/77].

(c) Information regarding violation of Drugs (Prices Control) Order by M/s. IDPL has already been furnished in reply to part (d) of Lok Sabha Unstarred Question No. 1821 replied on 29th November 1977.

No instance of violation of I (D&R) Act by this company has come to the notice of the Government.

#### Distribution of canalised items of Drugs by I.D.P.L.

2803. SHRI MOTIBHAI R. CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the philosophy of giving canalised items of drugs for distribution to IDPL;

(b) whether the indigenous prices of drugs, canalised for distribution through IDPL are declared by IDPL or fixed by Government after cost examination; and

(c) how many items with distribution range of IDPL are not yet produced by them and what was the production of remaining items during the last three years?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Bulk drugs are canalised for